

F.No. 21-18/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-18/2026
Date: 01.04.2026

To

Sh. Vinod
Bangalore - 560001
Email id: vjp1983@rediffmail.com

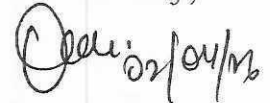
Sub: Information sought under Right to Information Act, 2005 -
reg.

Sir,

With reference to your RTI application No. CESTA/R/E/26/00018 dated 27.03.2026, it is stated that the information sought regarding leave/attendance details of Durbha Choudhary working in Shastri Bhavan, Chennai is not controlled by this public authority as the person mentioned above is not working under CESTAT.

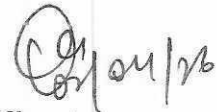
Also, no identifiable public authority is ascertainable for transfer of the said RTI under Section 6(3) of the RTI Act, 2005. Therefore, the above mentioned RTI is returned requesting the applicant to file the same before the appropriate Public authority.

Yours faithfully,



(Vaishali Kharbanda)
Technical Officer/ CPIO

✓ Copy to: Computer Section, for uploading of reply to the RTI on the
CESTAT website.



(Vaishali Kharbanda)
Technical Officer/ CPI

Note:- If the applicant is aggrieved by the information provided, may appeal to the Hon'ble Shri P.V. Subba Rao, Member (Technical) First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.